

Before Shri R.S. Virk, District Judge (RETD.)

**appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018 of
the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata
Bhattacharya Vs SEBI, and also duly notified in SEBI Press release no. 66 dated
08/12/2017).**

File no. 499 (For review of order dated 20/02/2018 File No. 443) MR Nos.10869-16


Applicant : Meridian Ventures

Present : Shri Kirti Jain, Proprietor of applicant company.

Order :

1. This application was filed by the objector above named on 20/04/2018 seeking recall of my order dated 20/02/2018 passed in File No. 443 (Catalogue No 68) whereby the objection petition dated 24/01/2018 was dismissed.
2. Para 2 of the application in hand mentions that petition no. 443 was dismissed vide order dated 20/02/2018 due to non-appearance of the objector and without any further opportunity for representation. Issuance of notice is not warranted because the prayer in hand cannot be treated to be a ground for review within the meaning of order 47 of CPC in as much as no new or important material has been brought on record which may warrant revisiting of my detailed order dated 20/02/2018 more so when it is borne in mind that paras 2 & 3 of the said order mentions in detail the reasons for dismissing the said objection petition. The application in hand is accordingly dismissed.

Date :09/07/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 09/07/2018


R. S. Virk
Distt. Judge (Retd.)